

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Company Appeal (AT) (Insolvency) No. 719 of 2020

In the matter of:

Rajneet Singh **....Appellant**

Vs.

M/s. Karan Motors Pvt. Ltd. **....Respondent**

With

Company Appeal (AT) (Insolvency) No. 721 of 2020

In the matter of:

Shally Sati **....Appellant**

Vs.

M/s. Karan Motors Pvt. Ltd. **....Respondent**

With

Company Appeal (AT) (Insolvency) No. 722 of 2020

In the matter of:

Deepa Sati **....Appellant**

Vs.

M/s. Karan Motors Pvt. Ltd. **....Respondent**

With

Company Appeal (AT) (Insolvency) No. 723 of 2020

In the matter of:

Hansa Dutt Sati **....Appellant**

Vs.

M/s. Karan Motors Pvt. Ltd. **....Respondent**

With

Company Appeal (AT) (Insolvency) No. 728 of 2020

In the matter of:

Asha Devi

....Appellant

Vs.

M/s. Karan Motors Pvt. Ltd.

....Respondent

Present

For Appellant: Mr. Shrey Vardhan Rateria, Advocate.

For Respondent: Mr. Chandra Shekhar Gupta, Advocate.

ORDER
(Virtual Mode)

03.03.2021: When the case was called out the prayer was made on behalf of the Learned Counsel for the Appellant that the Learned Counsel in this case have some bereavement in his family. So short adjournment was prayed for.

Learned Counsel for the Respondent is present.

List the case under the same heading on **06th April, 2021.**

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)

ha/nn